

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

Appeal No.201/2017

In the matter of :

Newtech. Infra Engineers (P) Limited

.... PETITIONER

SECTION :

Under Section 252

Order delivered on 29.1.2018

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner /Op. Creditor :

Respondent/Corporate Debtor :

Ms. Aparna Mudian, Asstt. Registrar
of Companies.

For the Intervener

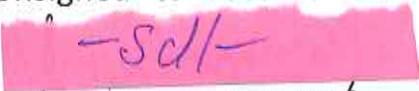
: Ms. Lakshmi Gurung, Standing Counsel
For Income Tax Deptt and Mr. Omkar
Singh for IT Department.

ORDER

None appears for the petitioner. Respondent is being represented by the Ld. Assistant Registrar of Companies. Ld. Standing Counsel for the Income tax Department who is appearing before this Tribunal for income tax matters is also present.

As per the directions dated 20.11.2017, passed by this Tribunal, there was no appearance on the part of the petitioner. Vide said Order, the petitioner was directed to appear before this Tribunal, failing which, the petition it was stated will be dismissed for non-prosecution.

In view of the continuous non-appearance of the petitioner, the petition is dismissed for non-prosecution. Let the files be consigned to records after adopting due formalities.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit